

**US Aid for Expansion of Trombay
Unit of Fertilizer Corporation of
India**

*473. **SHRI S. R. DAMANI :**
SHRI BHAGABAN DAS :

Will the Minister of **PETROLEUM AND CHEMICALS AND MINES AND METALS** be pleased to state :

(a) whether it is a fact that the USAID has agreed to finance the foreign exchange requirement for an expansion scheme for Trombay Unit of the Fertilizer Corporation of India Ltd , and

(b) if so, the terms and conditions under which the Government of India have accepted the aid ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Yes, Sir. By a Loan

(b) The Loan is repayable over a period of 40 years including a 10 years grace period and carries the rate of interest of 2% per annum for the first 10 years and 2½% per annum thereafter.

**Out-of-turn Allotment of Quarters to
Central Government Employees**

*474. **SHRI MAHANT DIGVIJAI NATH :** Will the Minister of **HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT** be pleased to state :

(a) whether it is a fact that a long list of out-of-turn allotment sanctioned to the Central Government employees is kept pending ;

(b) if so whether it is also a fact that there is a proposal under the consideration of the Government to review the sanctions of allotment on medical grounds ;

(c) if so, the reasons for reviewing the sanctions of accommodation on medical grounds and the need to ask for fresh medical certificates ; and

(d) the time by which the allotments are expected to be made particularly to type II quarters ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) At present, there are 532 cases in which out-of-turn allotments have been sanctioned but actual allotments have not yet been made in so far as general pool accommodation in Delhi/New Delhi is concerned.

(b) Yes, Sir.

(c) The sanctions for out-of-turn allotments were accorded upto about 1½ years ago and it is considered desirable to review these cases in the light of the circumstances now existing in each case.

(d) It cannot be said by which the allotments can be made in these cases. After reviewing them, allotments in approved cases will be made out of a quota of 12½% of all vacancies arising earmarked for this purpose.

**Master Plan of Bihar for Development
of Irrigation Facilities in Chotanagpur
and Santhal Parganas**

*475. **SHRI KARTIK ORAON :** Will the Minister of **IRRIGATION AND POWER** be pleased to state :

(a) whether Government are aware of any Master Plan having been prepared by the State Government of Bihar for the development of irrigation facilities in Chotanagpur and Santhal Parganas ;

(b) if so, the details thereof ; and

(c) if not, the reason therefor ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The Government of Bihar had prepared in 1959 a Master Plan for irrigation in the State. The Chotanagpur and Santhal Parganas were also dealt with in this Plan, which estimated the cost of new schemes as Rs. 11.8 crores for Santhal Parganas and Rs 20.44 crores for Chotanagpur.

The State Government have reported that this Plan is now out of date, and that the Irrigation Commission set up by the State Government in 1967 has been asked to advise on the comprehensive policy for the utilisation of the water resources of the State.

The State Government have also reported that in the meantime certain schemes in the area have been taken up for implementation.

(b) and (c). Do not arise.